

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2023 along with IA No. 86/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016.

Petitioner : Warora Kurnool Transmission Limited (WKTL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, WKTL
Ms. Poonam Sengupta, Advocate, WKTL
Ms. Sakshi Kapoor, Advocate, WKTL
Shri Rajesh Jha, Advocate, WKTL
S. Vallinayagam, Advocate, TNPDC
Shri Anand K Ganesan, Advocate, Karnataka Discoms
Ms. Swapna Seshadri, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner referred to his note of arguments and made detailed submissions. The learned counsel *inter alia* submitted as under:

(a) The Petitioner is seeking extension of SCOD on account of 11 Force Majeure events and compensation for additional expenditure and 5 Change in Law events;

(b) owing to these 11 Force Majeure events, the construction of the entire Transmission System was delayed and could be completed and commissioned only on 28.9.2023, i.e. delay of 1423 days;

(c) Force Majeure events which led to the delay include RoW issues, unprecedented heavy rainfall and floods in the State of Telangana, Maharashtra, and Andhra Pradesh, delay in grant of statutory approvals, deviations in transmission elements due to overlapping of route alignment of PGCIL's 800 kV HVDC Raigarh - Pugalur transmission system with the Petitioner's Transmission System, directions by Western Coalfields and

Singareni Collieries Company Limited to stop construction, reduction in labour due to demonetisation, objections raised by TSIC reg. construction of Elements 3 and 5, diversion of national highway by NHAI near foundation work of Element 2, stoppage of work by Hyderabad Metropolitan Development Authority due to re-alignment of route issues, COVID-19 lockdown, and scarcity of raw materials due to the Russia-Ukraine war;

(d) Change in Law events that resulted in the additional expenditure include enactment of GST Laws, increase in RoW compensation in Maharashtra, and the requirement of obtaining Wildlife clearance as per the direction of the Forest Deptt. due to Element 2 passing through the tiger corridor, a change/diversion in the route of Element 3 on orders of DC, Ranga Reddy District, and introduction of compensation to landowners for RoW for transmission line corridors in Telangana and Andhra Pradesh, in view of orders issued by District Collectors of respective states;

(e) The Petitioner is also entitled to the consequent relief of carrying cost, IDC and IEDC, additional expenditure incurred due to cost escalation due to Force Majeure events, and loss of revenue/tariff due to delay in achieving SCOD.

2. Learned counsel for the Respondents, Karnataka Discoms, sought liberty to file a consolidated reply to the several additional affidavits filed by the Petitioner and to make her oral arguments during the course of the next hearing. The learned counsel for the Respondent, TANGEDCO, also sought liberty to make his oral arguments during the course of the next hearing.

3. Considering the submissions made by the parties, the Commission permitted the Respondents, Karnataka Discoms, to file their reply, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

4. The matter remained part-heard and will be listed for hearing on **5.3.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)